

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.232/MP/2024

Subject : Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.

Petitioner : Tadas Wind Energy Limited (TWEL)

Respondents : National Load Despatch Centre and Ors.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, TWEL
Ms. Nehul Sharma, Advocate, TWEL
Ms. Lavanya Panwar, Advocate, TWEL
Shri V M Kannan, Advocate, KPTCL
Shri Shabaaz Hussain, Advocate, KPTCL
Ms. Stephania Pinto, Advocate, KPTCL
Ms. Harimohana N, Advocate, KPTCL
Shri Sumanth Gowda, Advocate, KPTCL
Ms. Diksha Pherwani, Advocate, KPTCL
Shri Mayank Singh, Advocate, KPTCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking directions to the Respondent No.2/KPTCL to issue the Energy Injection Report to the Petitioner, for the purposes of availing RECs, for the power supplied from 18.10.2023 onwards in terms of directions issued by the Govt. of Karnataka under Section 11 of the Act, till the supply was made under such Section 11 directions. Thereafter, the learned counsel for the Petitioner as well as Respondent No.2/KPTCL also highlighted the issues involved in the matter.

2. However, due to a paucity of time, the matter could not be taken up for the detailed hearing and was accordingly adjourned.

3. The Petition will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

